

**IN THE INCOME TAX APPELLATE TRIBUNAL**

**'A' BENCH : BANGALORE**

**BEFORE SHRI CHANDRA POOJARI , ACCOUNTANT MEMBER AND**

**SMT. BEENA PILLAI, JUDICIAL MEMBER**

<b>ITA No.1691 &amp; 1692/BANG/2019</b>
<b>Assessment Year : 2014 - 15 &amp; 2015 - 16</b>

Shri Vinod Kumar Rai, No.662, Clovelly Crescent, Cedar Creek, Nedwood, Johannesburg, SA 2021.	<b>Vs.</b>	The Income Tax Officer, Ward-5(3)(5), Bengaluru.
<b>PAN - ABXPV 5977 F</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>

Appellant by	:	Shri Pranav Krishna, Advocate
Respondent by	:	Shri Kannan Narayan, JCIT (DR)

Date of Hearing	:	07-12-2020
Date of Pronouncement	:	08-12-2020

**ORDER**

**PER BEENA PILLAI, JUDICIAL MEMBER**

Present appeals have been filed by assessee against order dated 28/05/2019 passed by Ld.CIT(A)-5, Bangalore, for assessment year 2014-15.

2. At the outset, Ld.AR vide letter dated 30/11/2020 submitted that assessee has decided to go in for VSVS 2020. It is also been submitted that assessee has received From 3 in respect of this appeal.

3. We have perused submissions advances by both sides in light of records placed before us.

4. Assessee has sought for VSVS- scheme 2020, and Form 3 has been issued by revenue. In light of the above, appeals have been withdrawn by assessee.

**Accordingly, assessee's appeals for year under consideration are allowed to be withdrawn.**

**In the result, assessee's appeal are dismissed as withdrawn.**

Order pronounced in the open court on 8<sup>th</sup> Dec, 2020

Sd/-

(CHANDRA POOJARI)  
Accountant Member  
Bangalore,  
Dated, the 8<sup>th</sup> Dec, 2020.  
/Vms/

Sd/-

(BEENA PILLAI)  
Judicial Member

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		<b>Date</b>	<b>Initial</b>	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-12-2020		Sr.PS
3.	Draft proposed & placed before the second member	-12-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-12-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-12-2020		Sr.PS/PS
6.	Kept for pronouncement on	-12-2020		Sr.PS
7.	Signed Order comes back to Sr.PS/PS	-12-2020		Sr.PS
8.	Date of uploading the order on Website	-12-2020		Sr.PS
9.	If not uploaded, furnish the reason	--		Sr.PS
10.	File sent to the Bench Clerk	-12-2020		Sr.PS
11.	Date on which file goes to the AR			
12.	Date on which file goes to the Head Clerk.			
13.	Date of dispatch of Order.			
14.	Draft dictation sheets are attached	No		Sr.PS